

30


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10.08.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA No. 58/2018 in CP No.394&395/HDB/2016 CP (TCAA) No.55&56/HDB/2017
NAME OF THE COMPANY	Genome Valley Tech Parks & Incubators Pvt Ltd.(Demerger Co.) & MN Takshila Industries Pvt Ltd (Resulting Co.)
NAME OF THE PETITIONER(S)	
NAME OF THE RESPONDENT(S)	
UNDER SECTION	391/394

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V.B. Raju for V S Raju	Advocate	Vbraju1@gmail.com 9849120947	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T.Sujan Kumar Reddy	Advocate	9160001435	

ORDER

IA No. 58/18, is listed today.

Counsel for applicant companies filed memo of with drawl on the ground application becomes infructuous as the petition CP(CAA) No. 417/230/HDB/2018, is filed by the companies was allowed by the Tribunal on 07.09.2018.

Therefore this IA No. 58/2018 becomes infructuous and permission to be granted to with draw the same.

Memo is recorded, petitioner companies are permitted to withdraw the application.

IA No. 58/2018, is dismissed as withdrawn vide separate order.


Member(Judl)

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

IA No. 58/230/HDB/2018
IN
CP No.394/2016[C.P.(T.C.A.A) No. 55/HDB/2017]
AND
CP No.395/2016[C.P.(T.C.A.A) No. 56/HDB/2017]
U/s 232 Read with section 230 of the Companies Act, 2013

In the Matter of

M/s.Genome Valley Tech Parks and Incubators Private Limited
R/o. Building 450, Genome Valley,
Turkapally (V), Shamirpet Mandal,
R.R.District,
Hyderabad- 500 078,
Telangana.

1st Applicant /
Demerged Company

AND

M/s.MN Takshila Industries Private Limited
R/o. Building 450, Genome Valley,
Turkapally (V), Shamirpet Mandal,
R.R.District,
Hyderabad- 500 078,
Telangana

2nd Applicant /
Resulting company

Date of order 10.09.2018


Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)

Parties / Counsels Present:

For the Applicant : Mr. V.S.Raju, & V.B.Raju, Counsels.

Per: Hon'ble Shri Ratakonda Murali, Member (Judicial)

Heard on: 10.09.2018



ORDER

1. Learned Counsel for Applicant companies filed memo dated 10.09.2018 to with draw the application on the ground that application becomes infructuous as the petition CP(CAA) No. 417/230/HDB/2018, was filed by the companies and is allowed by the Tribunal on 07.09.2018.
2. Therefore this IA No. 58/2018 becomes infructuous and permission to be granted to with draw the application.
3. Perused the Memo for withdrawal of petition on the ground that application becomes infructuous.
4. Therefore, Memo is recorded and permission is granted to withdraw the application.
5. In the result, IA No.58/2018, is dismissed as withdrawn.


RATAKONDA MURALI
MEMBER (JUDICIAL)